

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 13

IA 1797/2024 (NEW IA) IN C.P. (IB)/465(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **KAUSAR TEXTILE PRIVATE LIMITED VS
VIDHANT REALTY PRIVATE LIMITED**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016 & Rule 11

ORDER

Adv. Devul Dighe for the Applicant / Resolution Professional is present through VC.

IA 1797/2024

The above Interlocutory Application is filed by the Applicant/Liquidator for taking on record the 2nd Progress Report dated 4th April 2024 prepared by the Applicant / Resolution Professional for the period from 1st January 2024 to 31st March 2024.

Accordingly, the Interlocutory Application bearing IA No. IA 1797/2024 is **allowed** as **disposed of** and the said Progress Report is taken on record.

-sd-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**